

(iv) Supplementary Statement No. IX Eleventh Session, 1965. 12.13½ hrs.

(v) Supplementary Statement No. XII Tenth Session, 1964.

(vi) Supplementary Statement No. XIV Ninth Session, 1964.

(vii) Supplementary Statement No. XIX Seventh Session, 1964.

(viii) Supplementary Statement No. XVII Sixth Session, 1963.

(ix) Supplementary Statement No. XXI Fourth Session, 1963.

(x) Supplementary Statement No. XXIII Second Session, 1962.

[Placed in Library, see No. LT-5723/66 to 5732/66].

Shri S. M. Banerjee (Kanpur): Sir, May I submit....

Mr. Speaker: This statement does not warrant any questions. He might look into it and if anything is necessary he might bring it to my notice so that I may allow questions.

Shri S. M. Banerjee: Suppose some assurance is given and it is not fulfilled?

Mr. Speaker: He may look into these things and bring such instances to my notice. I will allow him an opportunity.

12.13 hrs.

DEMANDS FOR SUPPLEMENTARY GRANTS (RAILWAYS), 1965-66

The Minister of Railways (Shri S. K. Patil): I beg to present a statement showing Supplementary Demands for Grants in respect of the Budget (Railways) for 1965-66.

PETITION RE. USE OF RIVER WATERS FOR IRRIGATION

Shri Sivamurthi Swami: Sir, I beg to present a petition signed by a petitioner regarding use of river waters for irrigation purposes.

12.13½ hrs.

BUSINESS ADVISORY COMMITTEE

FORTY-SIXTH REPORT

The Minister of State in the Departments of Parliamentary Affairs and Communications (Shri Jaganatha Rao): I beg to move:

"That this House agrees with the Forty-fifth Report as amended by the Forty-sixth Report of the Business Advisory Committee presented to the House on the 4th March and 9th March, 1966, respectively."

Mr. Speaker: Motion moved:

"That this House agrees with the Forty-fifth Report as amended by the Forty-sixth Report of the Business Advisory Committee presented to the House on the 4th March and 9th March, 1966, respectively."

Shri Ranga (Chittoor): How does it happen that suddenly the Leader of the House has decided that he would give up this portfolio, by passing on to his deputy the moving of this motion? Should he not give some explanation. They simply shift people from one post to another.

The Minister of Parliamentary Affairs, and Communications (Shri Satya Narayan Sinha): The Minister of State or the Deputy Minister attached to the Ministry always answers questions on behalf of the Minister.

Shri Ranga: Has the Speaker been taken into confidence before you made this change? Is it to be left to their whims and fancies from morning to morning?